

[Shri S. A. Shamim]

of our time—20 days; and now it is going to be Mr. Tulmohan Ram's servant. (Interruptions).

SHRI DINEN BHATTACHARYYA (Serampore): The matter regarding the attack on Mr. Jayaprakash Narayan's car in which one photographer of Statesmen was also injured, should be taken up immediately adjourning the proceedings of the House.... (Interruptions).

MR. SPEAKER: I am not holding it in order. I am not allowing it.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरे मामले के बारे में आपने क्या फैसला किया ? आप यह मामला तो पहले निपटा दीजिए । क्या आपने मुझे यह नॉटर टेबल पर रखने की इजाजत दे दी है ?

अध्यक्ष महोदय मैं देख लूंगा । अगर इसमें बसिकली कोई गलत बात न हुई तो मुझे कोई एतराज न होगा ।

I have to examine it and if anything is there, I will seek your guidance.

मुझे तो यह अभी मिला है । मैं देखूंगा । अगर ऐसी कोई बात इसमें हुई तो मैं आपसे पूछूंगा ।

श्री अटल बिहारी वाजपेयी इसमें एक ही बात है और मैं चाहता कि (व्यवधान) . . . मैंने इसमें आपकी माइडसे मानी थी, इस सेंटर से यह पता होता है (व्यवधान)

MR. SPEAKER: I cannot decide without seeing it. It comes to me while sitting here. I am not allowing any adjournment motion.

यह कैसे हो सकता है कि मैं यहा बातें भी करूं और सेंटर भी देखूं ।

SHRI K. LAKKAPPA: They are only monopolising the entire House. Have we no right to make our submissions? Are we not Members of this House? Are you not going to hear us? We are strengthening you and we are protecting the Rules of Procedure. You kindly regulate the procedure. It is not their monopoly everytime to hold the House to ransom. I have given a privilege motion against Mr. Jyotirmoy Bose. I would like to make my submission.

MR. SPEAKER: So long as the earlier one is not disposed of, I will not take up any other privilege motion.

RE. ADJOURNMENT MOTION

SHRI DINEN BHATTACHARYYA (Serampore): Here it has come in the papers—attack on JP's car.

MR. SPEAKER: Many leaders, many distinguished men move about. They are shown black flags and many other things. That cannot be a subject of adjournment motion here. Tomorrow you go somewhere and something happens. That cannot be a subject matter of an adjournment motion here.

SHRI ATAL BIHARI VAJPAYEE (Gwallor): The matter is not as simple as that.

Please read my motion.

MR. SPEAKER: I have seen it. It is not in order.

PROF. MADHU DANDAVATE (Rajapur): It is not a question of JP alone. Members of Parliament were proceeding to Kurukshetra along with JP and they were attacked. There is the failure of the Government to prevent that.... (Interruptions)

Sir, I wish to bring to your notice about the adjournment motion. It is not merely concerning Shri Jayaprakash Narayan but something else. I shall read that. My motion is:

"The failure of the Government to prevent attack on the motor cars carrying Members of the Parliament along with Shri Jayaprakash Narayan in the presence of the police when the cars were proceeding to Kurukshetra on November 27, 1974."

This is our adjournment motion.

MR. SPEAKER: That is the state matter.

PROF. MADHU DANDAVATE: Failure of the Government to prevent attack on the motor cars carrying Members of Parliament is a matter of privilege. (*Interruptions*)

MR. SPEAKER: I am not allowing it.

(*Interruptions*)

MR. SPEAKER: I am not listening to you. I never called anyone of you. If you go on talking like this, this will not take us anywhere.

When the order of business comes, you can raise it. I am sorry I am not allowing that. All of you will please sit down. I have seen them. The question of law and order is the State subject. Suppose in a public meeting somewhere something happens to your party. It is very unfortunate that such a thing happens in a public meeting. How can we take cognisance of this especially when it concerns the law and order which is a State subject. You take it up in the Haryana Assembly.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, I rise on a point of order. My point of order is that Art. 19 of the Constitution has been abrogated. This Article grants to the citizens of India right to assemble peaceably and without arms. (*Interruptions*)

MR. SPEAKER: All of you will please sit down. I called Shri Mishra.

SHRI SHYAMNANDAN MISHRA: We are here to defend and protect the Constitution. If the fundamental rights do not exist in the country, then Parliament of India cannot exist.

MR. SPEAKER: I am not here to decide.

SHRI K. LAKKAPPA: (Tumkur): Sir, how can you allow him? (*Interruptions*).

MR. SPEAKER: I think it is much better that you cool down. We can go out for lunch or a cup of tea. I am not going to take any adjournment motion now.

SHRI SHYAMNANDAN MISHRA: I am on a point of order (*Interruptions*).

SHRI K. LAKKAPPA: They have no place here. They can go out and defend themselves. They have no place in the system (*Interruptions*).

SHRI SHYAMNANDAN MISHRA: I am submitting a point of order. (*Interruptions*).

MR. SPEAKER: Does it look nice to shout at each other and not to listen to each other in patience?

SHRI K. LAKKAPPA: I am also making a submission on the same point. I have equal right here as a member of the House. I am quoting article 19 of the Constitution. They have no place here.... (*Interruptions*).

MR. SPEAKER: Mr. Mishra is on a point of order. By this time he would have finished his point of order, in one minute.

SHRI K. LAKKAPPA: I will not take even one minute; I will finish in half a minute.

SHRI SHYAMNANDAN MISHRA: My respectful submission is that if fundamental rights are found not to

[Shri Shyamnandan Mishra] exist, then this Parliament has absolutely no reality behind it. Article 19 grants to the citizens of India the right to assemble peaceably and to freely move within the territory of India.

Now what happened yesterday was that some honourable Members of Parliament and Shri Jayaprakash Narayan were prevented from moving by the rowdies under the protection of the Haryana Police. Therefore, this is a matter involving the fundamental right of the people of India and the Haryana Government making nonsense of civil liberties. That being the situation, whether this House can contemplate it with equanimity and whether we should not take up this matter, it is for you to consider. It is not a State subject.

SHRI K. LAKKAPPA: My point of order is on the same article 19.

MR. SPEAKER: Whatever be the fundamental rights, the ordinary machinery for laws and courts is available. We do not determine that here. It is not by shouting at each other that we decide on fundamental rights.

SHRI SHYAMNANDAN MISHRA: Fundamental rights are being abrogated in Bihar.... (Interruptions).

MR. SPEAKER: You can have a discussion but not an adjournment motion. Their Assembly is there to decide. I am sorry I cannot allow it.

We adjourn for lunch to reassemble at 2.30 P.M.

13.20 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at thirty minutes past Fourteen of the Clock

[MR. DEPUTY-SPEAKER in the Chair].

RE. ADJOURNMENT MOTION—contd

SHRI MADHU LIMAYE: Sir, I rise on a point of order.

श्री मधु लिमये : उपाध्यक्ष महोदय, व्यवस्था का प्रश्न है ।

MR. DEPUTY-SPEAKER: If there are points of order, I will have to hear you.

श्री जनेश्वर मिश्र (इलाहाबाद) : पहले सुन लें ।

श्री मधु लिमये : इतनी जल्दी किताब न खोलियें ।

MR. DEPUTY-SPEAKER: I want to draw the attention of the House to the rules relating to points of order. I will just only read the proviso. The proviso to rule 376(2) reads as follows:

"Provided that the Speaker may permit a member to raise a point of order during the interval between the termination of one item of business and the commencement of another..."

Under this, when Members want to raise points of order, I have got to listen to them. It is not as if you cannot raise a point of order because it does not relate to the business in front of us, and the best way to dispose of this is, when Members have a point of order, to hear it and dispose of rather than get into an altercation which takes more time. I have calculated and found that we are wasting time and are consuming more time in shouts and counter-shouts than if we allow the Chair to listen peacefully and dispose of the points of order. If there are points of order, please mention them, but please be brief. They should be only points of order; nothing else.

SHRI K. NARAYANA RAO (Bobbili): Sir, I want a clarification on your ruling. I want to know whether this